

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29-04-2024 AT 10:30 AM**

**Company Petition IB/88/2021
AND
IA (IBC) 744/2024 in Company Petition IB/88/2021
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

L&T Finance Ltd

...Petitioner

AND

Tikkavarapu Venkatarami Reddy &
Deccan Chronicle Holdings Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 744/2024

Learned Counsel Mr G Bhupesh for Resolution Professional present physically. This is an application filed by Resolution Professional. We are of the view that the application is not maintainable. Hence, **the same is rejected however**, giving liberty to the Financial Creditor to file appropriate application.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)